

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A.NO.102 of 1992.

Between

Dated : 3.2.1995.

D.Ravinder Rao

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Applicant

And

1. The A.E.Phones, Groups, Mahabubnagar.
2. The Telecom District Engineer, Mahabubnagar.
3. The Chief General Manager, Telecom, A.P.Hyderabad.
4. The Chairman, Telecom Commission(representing Union of India), New Delhi.

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Respondents

Counsel for the Applicant : Sri. C.Suryanarayana

Counsel for the Respondents : Sri. M.V.Raghava Reddy, Addl.
CGSC.

CORAM:

Hon'ble Mr. A.V.Haridasan, Judicial Member

Hon'ble Mr. A.B.Gorthi, Administrative Member

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O.A.No.182/92Date of Order: 3.2.95

X As per Hon'ble Shri A.V.Haridasan, Member (Jud1.) X

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In this application the applicant has prayed that the order dt. 26.2.92 of the 1st respondent terminating his service as casual mazdoor w.e.f. 1.3.93 may be set aside and that the respondents may be directed to reinstate the applicant in service with full backwages, continuity of service and other benefits like seniority etc.

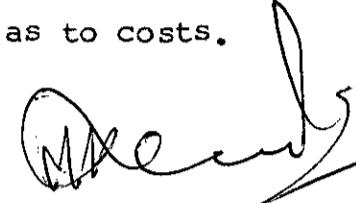
2. The applicant has alleged that he had commenced casual service prior to 30.3.85 in Sanga Reddy Division that the impugned order of terminating his services is unsustainable and therefore that he ^{is} entitled to the relief sought. The application was admitted on 5.3.93 and an interim order was issued to re-engage the applicant as casual labour provided there was work and his junior was continued. Though the application was posted on several occasions after admission the respondents did not file any reply statement. Hence, we proceed to dispose of this application on the basis of the pleadings available on ~~the~~ record.

3. Learned counsel on either side states that now the applicant ^{has been} ~~is~~ re-engaged pursuant to the interim order and also granted ~~to~~ the temporary status, the application can be closed with an appropriate direction regarding his regularisation in service. In view of the above submission by the learned counsel at the bar we dispose of this application directing the respondents to consider the applicant for regular absorption in service in accordance with his

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seniority and the rules and instructions in that regard and treating the period between the date of termination and date of re-engagement (dated 1.3.93) as ~~the~~ service for the purpose of seniority. The applicant is not entitled to any backwages. No order as to costs.


(A.B.GORTHI)
Member (Admn.)


(A.V.HARIDASAN)
Member (Judl.)

Dated : 3rd February, 1995

(Dictated in Open Court)

sd


Deputy Registrar (Judl.)

Copy to:-

1. The A.E. Phones, Groups, Mahabubnagar.
2. The Telecom District Engineer, Mahabubnagar.
3. The Chief General Manager, Telecom, A.P. Hyderabad.
4. The Chairman, Telecom Commission (representing Union of India,) New Delhi.
5. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
6. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

JA 182/92

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER (C)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

DATED : 3/2/92

ORDER/JUDGEMENT.

~~M.A/R.P/C.P.No.~~

ⁱⁿ
O.A.NO. 182/92

Admitted and Interim directions
issued

Allowed

~~U~~ Disposed of with Directions

Dismissed

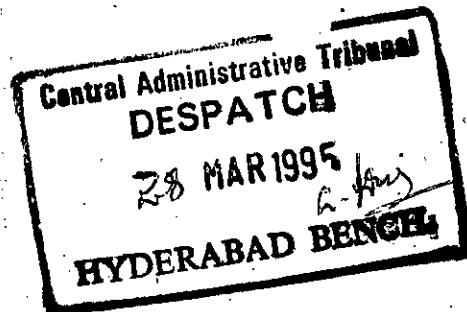
Dismissed as withdrawn

Dismissed for Default.

~~Rejected/Ordered~~

~~No order as to costs.~~

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